

**Scheme for drawing Krishna River
water for Drinking purpose in
Madras City**

1923. SHRI V. GOPALSAMY:

SHRI L. GANESAN:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Tamil Nadu Government has submitted any scheme to the Centre for drawing Krishna river water for drinking purpose in Madras city; and

(b) if so, what are the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir.

(b) Does not arise.

**Repairs of Government Quarters in
R. K. Puram, New Delhi**

1924. SHRI B. SATYANARAYAN REDDY:

SHRI PRASENJIT BARMAN:

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply to Unstarred Question 334 given in the Rajya Sabha on the 30th July, 1980, and state:

(a) whether it is a fact that the inspection of defective WCs, doors and windows at the Government staff quarters in R. K. Puram, New Delhi is done by C.P.W.D. plumbers and carpenters;

(b) whether inspection reports given by these employees are taken as authentic by the C.P.W.D. Enquiry Office concerned;

(c) if the answer to part (a) above be in the negative, what are the names and the official status of the persons who inspected the defective W.Cs, doors and windows in the said quarters in March, 1980; and

(d) what is the criterion for replacing defective W. Cs in Government staff quarters?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) In the first instance, these defects are inspected by plumbers and carpenters and minor repairs are attended to by them. In other cases, they report the matter to the Junior Engineer concerned who carries out an inspection.

(b) No, Sir.

(c) Does not arise.

(d) Defective W.Cs are replaced when they are not repairable.

**Urban Land Ceiling and Regulation
Act, 1976**

1925. SHRI VIREN J. SHAH:
PROF. RAMLAL PARIKH:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Supreme Court has lately struck down section 27(i) of the Urban Land Ceiling and Regulation Act, 1976, which put restrictions on the transfer of urban land with buildings;

(b) if so, what are the details in this regard;

(c) whether it is also a fact that on account of restrictions imposed under the Act a large number of Plots in Delhi have been sold and building have been constructed thereon, on the basis of power of attorney;

(d) whether Government have made any survey in this regard, if so, the number of such plots/properties sold on Power of Attorney basis; and

(e) whether Government have incurred loss of revenue imposing restrictions on the transfer of urban property?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) Yes, Sir.